

Central Administrative Tribunal, Lucknow Bench, Lko  
Review Petition No. 5/2004 in O.A. No. 119/1995  
this the 22<sup>nd</sup> day of January, 2004

HON'BLE JUSTICE SHRI S.R. SINGH, VICE CHAIRMAN  
HON'BLE SHRI S.P. ARYA, MEMBER (A)

1. Prakash Chandra Tewari, T.No. 26, aged about 41 years son of late Tula Ram Tewari, Khallasi, Dy. Controller of Stores office, Northern Railway, Alambagh, lucknow.
2. Mohd. Quasim, T.No. 605, aged about 46 years, son of late Salamat Ali, Khallasi, District Controller of Stores Office, Northern Railway, Charbagh, lucknow.
3. Mohan Lal Gureja T.No. 79, aged about 41 years son of Sri Sudhoo Ram Gureja, Khallasi Dy. Controller of Stores Office, Northern Railway, Alambagh, Lucknow.

...Applicant

By Advocate: Sri R.C. Saxena

Versus

- 1 Union of india through the General Manager, Northern Railway, Head Quarters Office, Baroda House, New Delhi.
2. The Chief Personnel Officer, Northern Railway, Head Quarter Office, Baroda House, New Delhi.
3. The Dy. Controller of Stores, Northern Railway, Alambagh, lucknow.

...Respondents

ORDER

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

The present Reivew Application has been filed against the judgement and order dated 5.12.2003 passed in O.A. No. 119 of 1995.

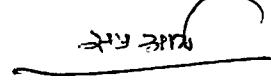
2. Since no hearing is considered necessary, the present Review Application is being disposed

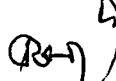
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of under circulation rules.

3. We have gone through the Review Application and found that no mistake apparent from record has been pointed out in the order dated 5.12.2003 passed in O.A. No. 119 of 1995. The scope of a review application, as defined in the order XLVII of the CPC, is very limited and is confined only to rectification of mistakes apparent from record. Reassessment of evidence and rewriting of judgement is not possible while disposing of the Review Application. Since no mistake apparent from record has been pointed out, the present Review Application is dismissed.

No cost.

  
MEMBER (A)

  
VICE CHAIRMAN

LUCKNOW:DATED:

HLS/-